Subject: Procedure for issue of General Trading Licence (GTL) for Indian vessels.

Whereas the Directorate has been issuing General Trading Licenses (GTL) to Indian flag vessels keeping in view the clearance of Flag State Inspection [FSI]/Port State Control[PSC] inspection/renewal surveys, Seamen Welfare Fund Society [SWFS] payment recoveries, etc.

2. Whereas representations/various requests have been received by the Directorate from the shipowners'/companies in renewing the GTL every now and then.

3. Whereas the matter was examined in the Directorate and it has been observed that the safety elements are taken care of by safety certificates based on various surveys by IRS/MMD as per scheduled programme and the SWFS payment is being looked after by the SWFS, Mumbai. It is felt that a GTL should be designed not to be a medium to enforce/pursue such objectives for which there are standalone/distinct instrumentalities consequently. Accordingly, it is considered that the General Trading License could be delinked from the validity of safety certificates for all types of vessels (i.e. for passenger as well as cargo vessels) and condition of recoveries of SWFS dues.


5. Now, therefore, the Director General of Shipping in pursuance of the powers conferred on him under the provisions of section 406 of the Merchant Shipping Act, 1958, has decided that, henceforth General Trading Licenses will be issued for all the vessels including passenger vessels for a period of 10 years or the shorter period as will be applied by the owner/company irrespective of GI/FSI and payment of SWFS dues, subject to the following conditions:

   i) Ships-owners are required to submit an undertaking to keep all applicable certificates and insurance cover in place and valid at all times with full knowledge
of the consequences of default, which will be an automatic suspension of the license as well as a reversal to the earlier procedure under section 406 of the Merchant Shipping Act, 1958.

ii) In case a new or second hand vessel has been issued with a provisional Certificate of Registry or a Temporary pass under section 41 of the said Act, such vessels would be issued with provisional General Trading License valid upto the period of the validity of the provisional registry/temporary pass under section 41 of the said Act.

6. This issues with the approval of the Director General of Shipping and ex-officio Additional Secretary to the Govt. of India.

Sd/-

(G. L. Singh)
Joint Director [SD]

To;
1. All Indian shipping companies.
2. All MMDs.
3. Indian National Shipowners' Association[INSA]
4. All Classification Societies.

Copy to the:
1. Secretary to the Govt. of India, Ministry of Shipping, 1, Parliamentary Street Transport Bhawan, New Delhi-110 001.
2. DG(S)/JT.DGS/C.S./N.A./C.S.S.
3. DDG[MSL]/DDG(Coordn).
4. Computer Cell with a request to display the circular on DGS website.
5. F. No. SD-12/Misc.(13)/2012.